

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No401- CP(CAA)/39(AHM)2021

in

CA(CAA)80 of 2020

With

ITEM No 402- Comp. App/33 of 2021

Proceedings under Section 230-232 Co.Act, 2013

IN THE MATTER OF:

Arcelor Mittal India Pvt Ltd

.....Applicants

AM Associates India Pvt Ltd

Arcelor Mittal Nippon Steel India Ltd

.....Respondent

Order delivered on ..11/08/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)

Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nirag Pathak, Adv. with Mr. Abhishek Swaroop, Adv.

For the Respondent : Mr. Ashim Sood, Adv for R-1

: Mr. Mit S Thakkar, Adv. for R-2

For the RD : Mr. Liladhar Sharma, AD

ORDER

Learned Counsel for the applicant states that in compliance of the order dated 30.06.2022, the documents being additional affidavit and details of ledger entries filed by the respondent no. 2 are received. He seeks adjournment stating that Learned Sr. Counsel Mr. Soparkar, main arguing counsel is out of Ahmedabad.

Learned Counsel for the respondent also makes same request that main arguing Sr. Counsel is not available.

With the consent of all the counsels present, matter be adjourned to 12.09.2022.

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**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**